

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

Item No. 207
IB-2260/ND/2019

IN THE MATTER OF:

M/s. Utsav Securities Pvt. Ltd.

...PETITIONER

Vs.

M/s. SNS Diagnostics Ltd.

...RESPONDENT

Section

Under Section 7 of IBC

**Order delivered on 04.02.2021
(Virtual Hearing)**

Coram:

SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)

DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)

For the Petitioner/Financial-creditor :

For the IRP

**:Mr. Atiuttam Prasad Singh,
Advocate**

ORDER

CA No.1494 of 2020

CA No. 1494 of 2020 is the status report in respect of list of creditors under Regulation 13 (2) (d) of IBBI (IRP for CP) Regulations 2016 and Constitution of Committee of Creditors under Section 21 (1) of the IBC read with Regulations 17 (1) of IBBI (IRP for CP) Regulations 2016 submitted by the IRP and the same is taken on record with just exceptions.

IA No. 2026 of 2020

IA No. 2026 of 2020 is an application filed by RP to initiate the liquidation process under Section 33 (2) of IBC along with affidavit. The RP has

(Annu)



submitted that the corporate debtor is not functional from last two years and CoC with 100% majority has resolved that the corporate debtor has to be liquidated and the CoC has approved appointment of Mr. Attiuttam Prasad Singh, IRP and the CoC has also fixed the remuneration of Rs. 1,00,000/- per month of corporate debtor subject to the liquidation order passed by the Hon'ble Tribunal allows the application filed by IRP and also approves the liquidation of the company and the existing IRP to act as liquidator. The liquidator is directed to take further steps as per law and file a detailed report within 3 weeks and file a report in the Tribunal. Post the matter to **16th March, 2021.**

—sd—

(V.K. Subburaj)
Member (T)

—sd—

(P.S.N. Prasad)
Member (J)